

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI

ORIGINAL APPLICATION No. 50 OF 2022

S. KALIMUTHU
S/o. Saminathan
3/150, Karacherry
Kinathukadavu Taluk
Chettipalayam
Coimbatore – 641201

...Applicant

/Versus/

1. **The District Collector**
Collectorate Coimbatore District
Coimbatore District
2. **The Revenue Divisional Officer**
Office of the Revenue Divisional Officer
Coimbatore.
3. **Tamil Nadu Pollution Control Board**
Rep by its Chairman
76, Mount Salai, Guindy
Chennai – 600 032.
4. **Member Secretary**
State Level Environment Impact Assessment Authority
Third Floor, Panagal Maaligai
No.1, Jeenis Road, Saidapet, Chennai-600 015.
5. **District Environmental Engineer**
Tamil Nadu Pollution Control Board
Plot No. E-55A, SIDCO Industrial Estate
Pollachi Main Road, Kuruchi
Coimbatore – 641021
6. **Assistant Director**
Department of Geology and Mining
Collectorate Coimbatore
Coimbatore.


Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
Panagal Maaligai, No.1, Jeenis Road,
Saidapet, Chennai - 15

7. The Executive Officer

Arasampalayam Village Panchayat
 Karachery Village
 Kinathukadavu Taluk
 Coimbatore.

8. M. Balakrishnan

S.F.298/2A,
 Merku Thottam,
 Karachery Village,
 Arasampalayam Village Panchayat,
 Kinathukadavu Taluk – 641201.

...Respondent(s)

**COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – Tamilnadu, THE
 FOURTH RESPONDENT**

I, Deepak S. Bilgi, I.F.S., working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at Third Floor, Panagal Maaligai, Saidapet, Chennai – 600015 solemnly affirm and sincerely state as follows:

1. I am filing this counter affidavit on behalf of the Fourth Respondent/SEIAA-TN herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. At the outset, I deny the averments and allegations stated in this original application except those that are specifically admitted hereunder and put the applicant to strict proof of the same.
3. It is respectfully submitted that; the Environment Impact Assessment (EIA) Notification, 2006, amendment dated 14.09.2006, mandates prior Environmental Clearance (hereinafter referred to as EC) for new projects or activities including expansion, or modernization of existing projects listed in its Schedule. The Category 'A' projects shall obtain EC from the Ministry of Environment, Forest and Climate Change, New Delhi and Category 'B' projects from the concerned State Level Environment Impact Assessment Authority (SEIAA)/Union Territory Environment Impact Assessment Authority (UTEIAA). This respondent is concerned only with category "B" projects. For the proposed mining projects, the Proponent shall submit an application seeking Environmental Clearance for the proposed quarry along with Form-1, precise area communication from the District Collector, Mining plan approved by the Department of Geology and Mining, pre-feasibility report and other essential documents. The proposal will be placed before the State Expert Appraisal Committee (SEAC) for screening, scoping and appraisal. Based on the recommendations of SEAC, the proposal is placed before the State Environment Impact Assessment Authority (SEIAA) for the consideration of issue of Environmental Clearance.


 Member Secretary
 STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
 Panagal Maaligai, No.1, Jeeris Road,
 Saidapet, Chennai - 15

After detailed discussion and based on the documents furnished, Environmental Clearance is issued by SEIAA.

4. It is respectfully submitted that; Thiru. M. Balakrishnan/Eighth Respondent, Coimbatore District, has not applied to State Level Environment Impact Assessment Authority, Tamil Nadu for seeking Environment Clearance/ Terms of Reference for the quarrying of Rough Stone at S.F.No.298/2A, 300/2, Karacherry Village, Arasampalaym Panchayat, Kinathukadavu Taluk, Coimbatore District.

It is therefore humbly prayed that this Hon'ble Tribunal may be pleased to consider the above said facts and pass such order or orders as this Hon'ble Tribunal may deem fit and proper and thus render justice.

Solemnly affirmed at Chennai
On this 02nd day of February 2023
& Signed his name in my presence



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY - TN
Panagal Maligai, No.1, Jeeris Road,
Saidapet, Chennai - 15

FOURTH RESPONDENT
MEMBER SECRETARY



Assistant Environmental Engineer
State Level Environment Impact Assessment Authority-Tamilnadu
Third Floor, Panagal Maligai
Saidapet, Chennai – 600 015

BEFORE ME
Attested Officer